



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.708/2020
(S.W.P No.2333/2002)

Tuesday, this the 8th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Zona Begum, age 36 years
w/o Abdul Rashid,
r/o Akramabad, Tehsil & Distt. Doda

...Applicant

(Mr. Aayush Pangotra, Advocate for Mr. M P Gupta, Advocate)

Versus

1. State of Jammu & Kashmir
Through its Commissioner-cum-Secretary to Govt.
Agriculture/Rural Dev Deptt. Jammu and Kashmir
Srinagar
2. The Director
Rural Development Department, Jammu
3. The Assistant Commissioner (Development) Doda
4. The Block Development Officer, Bhagwa, Distt. Doda
5. District Panchayat Officer Doda

...Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)



Mr. Justice L. Narasimha Reddy:

The applicant was engaged as part time watcher in the office of Block Development Officer, Bhagwa, District Doda, during January, 1990 at a consolidated sum of Rs.400/- per month. He almost continued thereafter but disengaged through an order dated 31.07.1997. Earlier, the applicant filed S.W.P. No.700/1997 before the Hon'ble High Court of Jammu & Kashmir at Jammu with a prayer to regularize his services as watcher. The said S.W.P. was disposed of on 13.03.2001 directing the respondents to consider the case of the applicant taking into account, the period during which the applicant working. Stated to be in compliance with the order passed by the Hon'ble High Court, the respondents passed order dated 31.07.1997 declining the request of the applicant. The reason mentioned was that the applicant worked on part time basis and not on full time. Challenging the said order, the applicant filed S.W.P. No.2333/2002 before the Hon'ble High Court of Jammu & Kashmir, which has since been transferred to this Tribunal and registered as T.A. No.708/2020.

2. The respondents filed a detailed reply stating the grounds on which the applicant was not extended the benefit.



3. Today, we heard Mr. Aayush Pangotra for Mr. M P Gupta, learned counsel for applicant and Mr. Sudesh Magotra, Deputy Advocate General, through video conferencing.

4. The applicant no doubt was engaged on part time basis in the year 1990, but he was disengaged in the year 1997. The SRO provided the guidelines to be followed in the context of regularization of contractual employees. The applicant did not suit in the parameters on account of the fact that he was engaged on part time basis and not on full time basis. At any rate, no relief can be granted to the applicant at this stage.

5. We do not find any merit in this T.A. It is accordingly dismissed. There shall be no order as to costs.

(A K Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 8, 2020

/sunil/dsn/sd/arun